

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **01st** day of **May**, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

CCP/330/00067/2019
in
Original Application No.19 of 2019

Smt. Suman Devi wife of Late Rajendra Prasad, (Substitute Retired on 31.01.2018 and died on 02.09.2018 from, Class IVth employee) North Eastern Railway Lakhimpur, R/o Village – 342 Malook Singh Purwa Jhalatarhar, Post Lalpur, Jhalatarhar, Payagpur, Bahrenach, District Bahrenach.

.....Applicant.

By Advocate – Shri Damodar Pandey.

V E R S U S

1. Rajiv Mishra, General Manager, North Eastern Railway, Gorakhpur, District - Gorakhpur.
2. Smt. Vijay Lakshmi, Divisional Railway Manager, North Eastern Railway, Lucknow, District - Lucknow.

.....Respondents/Opposite Parties.

By Advocate : Shri Amit Kumar Rai

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member-A :

Learned counsel for the applicant states that despite order dated 11.01.2019 of this Tribunal directing the applicant to make a self contained representation within a period of four weeks and directing the respondents to take a view on the representation of the applicant within two months thereafter. The order of this Tribunal is yet to be complied with, hence, this contempt petition.

2. Learned counsel for the respondents states that time extension application was moved in this case and three months time has already

been granted by this Tribunal vide order dated 05.04.2019. He also states that extended time is not yet over in the instant case.

3. In view of the fact that extended time is still not over, the Contempt is not made out. Therefore, the Contempt Petition is dismissed. However, the respondents are directed to comply with the order of this Tribunal within the extended time.

Member-J

Member-A

RKM/